

कच्चे तेल पर रायल्टी के सम्बन्ध में गुजरात द्वारा मांग

\*327. श्री नरसिंह मकवाना : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात सरकार को इस समय कच्चे तेल पर रायल्टी की कितनी धनराशि मिल रही है और इस सम्बन्ध में गुजरात सरकार की मांग क्या है ;

(ख) इन समय मिल रही रायल्टी किस वर्ष निर्धारित की गई थी और गुजरात सरकार ने किस वर्ष इसमें वृद्धि करने की मांग की थी ; और

(ग) रायल्टी निर्धारित करने के लिए क्या माप दण्ड अपनाया गया है और क्या गुजरात सरकार को तदनुसार रायल्टी मिलती रही है ?

ऊर्जा मंत्री (श्री पी० शिव शंकर) : (क) से (ग) रायल्टी 61 रु. प्रति मीट्रिक टन की दर से देय है । वर्ष 1982-83 के दौरान, गुजरात सरकार ने 192704102.73 रुपये रायल्टी के रूप में प्राप्त किये थे । यह दर दिनांक 1.4.1981 से निर्धारित की गयी थी तथा गुजरात सरकार ने 1981 में रायल्टी की दर में वृद्धि करने के लिए प्रार्थना की थी ।

रायल्टी की दर का निर्धारण विभिन्न तत्वों के आधार पर किया जाता है परन्तु यह क्रूड तेल के कूप शीर्ष (वैल हैड) मूल्य के 20 प्रतिशत से अधिक नहीं हो सकती है ।

किसानों को अधिक बिजली की सप्लाई

3495. श्री राम प्यारे पनिका : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने दिल्ली में किसानों को अधिक बिजली सप्लाई करने का फैसला किया है ; और

(ख) यदि हां, तो उनको बिजली कितने घंटे सप्लाई की जाएगी ?

ऊर्जा मंत्री (श्री पी० शिव शंकर) : (क) और (ख) दिल्ली में कृषि उपभोक्ताओं को विद्युत सप्लाई पर कोई प्रतिबंध नहीं है ।

#### Public interest cases pending in Supreme Court

\*3496. SHRI ERA ANBARASU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of public interest litigation cases pending as on 1st April, 1983 in the Supreme Court of India ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : According to the information furnished by the Registry of the Supreme Court, 72 Public Interest Litigation cases were pending in the Supreme Court as on 1st April, 1983.

#### Safety of Coal Mine Workers

\*3497. SHRI ABDUL RASHID KABULI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the special measures being taken for the safety of labour working in mines especially in coal mines, and

(b) the amenities provided to the labour and their kiths and kins in accidents ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) The Mines Act, 1952, and the Rules and Regulations framed thereunder contain comprehensive provisions for regulation of safety of labour working in mines. The legislation is constantly under the review of Government. Government have recently introduced the Mines (Amendment) Bill, 1983, in the Lok Sabha, for improving the working of the Act. The amendments INTER ALIA

relate to (1) the removal of certain practical difficulties in the enforcement of the Mines Act, (2) provision of additional safety regulations, (3) closer association of workers with safety measures, (4) provision for a minimum penalty in case of gross negligence or recklessness, and (5) increase in the levy of the cess for administration of rescue Stations.

With a view to motivate the mine managements towards better performance in the field of accident prevention, the Government have recently instituted a National Safety Award Scheme for mines.

(b) The Mines Act, 1952 and the rules framed thereunder also contain provisions regarding the amenities required to be provided to mine workers. The mining companies also operate their own schemes of providing relief to the families of workers killed in accidents in the shape of giving employment to one dependent, ex-gratia payment to meet funeral expenses, family pension, etc., in addition to the compensation payable under Workmen's Compensation Act.

#### Unrest among the Workers of P&T Telecom Factories

\*3498. SHRI SUSHIL BHATTACHARYA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of Government has been drawn towards the unrest brewing among the workers of P and T telecom factories; and

(b) If so, the steps taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) and (b) No unrest is brewing among the workers of P&T Telecom Factories at present. However, the unions of industrial workers of Telecom Factories have made certain demands. These were discussed with their representatives recently in a cordial atmosphere.

#### Submission of Audited Accounts by Political Parties

\*3499. PROF. MADHU DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether there has been a demand that it shall be made obligatory on the political parties to submit audited statements of their accounts; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) and (b) The Election Commission has recommended that provision should be made by law for compulsory registration of political parties and for periodic inspection and publication of their accounts. This recommendation is under consideration of the Cabinet Committee on Electoral Reforms along with the various other proposals relating to electoral reforms.

#### Setting up of Another Coal-based Fertiliser Plants IN M.P.

3500. SHRI MADHAVRAO SCINDIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that non-coking coal resources in Madhya Pradesh are so abundant as to sustain another coal-based fertiliser plant besides the Korba Fertiliser Plant ;

(b) whether Government have considered the question of setting up of another coal-based fertiliser plant in Madhya Pradesh; and

(c) if so, the decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH) : (a) to (c) The Government have not explored non-coking coal resources in Madhya Pradesh